

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the **27** day of **February, 2020**

**Original Application No. 330/160/2020
(U/s 19 if the Administrative Tribunals Act, 1985)**

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Sneh Kumar, Aged about 36 years, S/o Late Hoti Lal Ex- GDS MD Jyonti, So-Mainpuri Division, District-Mainpuri, U.P.

.....Applicant

VERSUS

1. Union of India through Secretary, Ministry of Communication Department of Post, New Delhi.
2. Chief Post Master General, Lucknow Zone, Uttar Pradesh, Lucknow.
3. Post Master General, Agra Region, Agra - 282001.
4. Superintendent of Post Offices, Mainpuri Division, Mainpuri, U. P.
5. Assistant Superintendent of Post Offices, Mainpuri (West), Mainpuri U.P.

.....Respondents

Advocates for the Applicant : Shri N. P. Singh

Advocate for the Respondents : Shri L. P. Tiwari.

ORDER

Heard Shri N. P. Singh, counsel for the applicant and Shri L. P. Tiwari , counsel for the respondents.

2. Learned counsel for the applicant has submitted that applicant will be satisfied if respondent no.5/competent authority is

directed to decide the representation dated 11.05.2017 (Annexure A-2) within a time frame.

3. Learned counsel for the respondents has no objection.
4. Considering the facts and circumstances of the case, this Tribunal directs the respondent no. 5/competent authority to decide the representation dated 11.05.2017 (Annexure A-2) within a period of three months from the date of receipt of copy of this Order by way of speaking and reasoned order with intimation to the applicant.
5. It is made clear that I have not gone into the merits of the case.
6. With this direction, the OA stands disposed off. No order as to costs.

**(Rakesh Sagar Jain)
MEMBER (Judicial)**

/Shashi/